यूपीपी-539/0-93/2024 पी.पी.-03/00/2024

To,

The Registrar,
Hon'ble National Green Tribunal
Principal Bench, New Delhi.

Subject- Action taken report of O.A. No.-773/2022 and 840/2022 "Dr. Sanjay Kulshrestra V/s Govt. of U.P. and Others.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"i. Agra Nagar Nigam is liable to pay environmental compensation of Rs. 58,39,20,000/- and shall deposit the same with UPPCB within 3 months from today.

ii. Mathura-Vrindavan Nagar Nigam is liable to pay environmental compensation of Rs. 7,20,10,000/- and shall deposit the same with UPPCB within 3 months from today.

iii. For subsequent period of continued violations, in the light of the discussion made above, UPPCB shall compute environmental compensation in the manner discussed above after giving due opportunity of hearing to the concerned parties.

iv. It shall be open to the concerned Nagar Nigams to realize amount of environmental compensation from working agencies of STP's proportionately in accordance with law and after following such procedure as prescribed in law.

v. UPPCB shall also take punitive action for committing offence of Section 24 r/w Section 43 of Water Act, 1974 and River Ganga Order 2016 r/w Sections 15, 16, 17 and 19 of EP Act 1986 199 against concerned authorities etc., and initiate appropriate proceedings within 3 months.

vi. The amount of environmental compensation shall be used for remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan which shall be prepared jointly by a joint committee comprising of CPCB, UPPCB and concerned District Magistrates.

vii. Compliance Report shall be submitted by UPPCB and Joint Committee constituted above, as the case may be, before Registrar General of this Tribunal after expiry of the period mentioned above and if finds necessary, the matter may be placed before the Bench for further orders....."

For the compliance of directions given by NGT letter is send to Nagar Ayukt, Mathura-Vrindavan Nagar Nigam, Mathura by Member Secretary, U.P. Pollution Control Board, Lucknow vide letter No.-H10035/C-4 Dated-26.04.2024 (Copy is attached as Annexure No.-1) for the deposition of Environmental Compensation of Rs. 7,20,10,000/- and shall deposit the same with UPPCB within 3 months from today. For remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vridavan region on the basis of a rejuvenation plan R.O. Agra Dr. Vishwanath Sharma has been nominated by M.S. UPPCB by letter no.-H10032 dated-26.04.2024 (Copy is attached as Annexure No.-2) CPCB nominated for same Shri Ankur Tiwari, Scientist-E, by letter No.-31 dated-16.05.2024 (Copy is attached as Annexure No.-3) For the compliance of directions Nagar Ayukt, Mathura-Vrindavan Nagar Nigam, Mathura send a letter to Executive Engineer, U.P. Jal Nigam, Mathura Executive Engineer, Yamuna Pollution Control Unit, Agra and Manager (water) Mathura-Vrindavan Nagar Nigam, Mathura Vide letter No.-1074 dated-28.05.2024 (Copy is attached as Annexure No.-4).

Accordingly compliance report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,

Regional Officer

Enclosure-As Above.

C.C. :-
1. District Magistrate, Mathura.
2. Member Secretary, UP Pollution Control Board, Lucknow.
3. Chief Environmental Officer (CEO-4), UP Pollution Control Board, Lucknow.
4. Chief Law Officer, UP Pollution Control Board, Lucknow.

Regional Officer

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या– /सी–4/ओ0ए0 नं0–773/2022/2024 दिनांक

सेवा में,

नगर आयुक्त,
मथुरा–वृन्दावन नगर निगम,
मथुरा

विषय–मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 773/2022 राजेश पारीक बनाम स्टेट ऑफ यूपी एवं ओ0ए0 840/2022 संजय कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 24.04.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 773/2022 राजेश पारीक बनाम स्टेट ऑफ यूपी एवं ओ0ए0 840/2022 संजय कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 24.04.2024 को पारित आदेश मा0 एन0जी0टी0 की वेबसाइट पर उपलब्ध है। उक्त पारित आदेश दिनांक 24.04.2024 के सुसंगत अंश निम्नवत् हैं–

".....386. In the light of the above discussions, OAs - I and II are partly allowed with the following directions:
(ii) Mathura-Vrindavan Nagar Nigam is liable to pay environmental compensation of Rs. 7,20,10,000/- and shall deposit the same with UPPCB within 3 months from today.
(iii) For subsequent period of continued violations, in the light of the discussion made above, UPPCB shall compute environmental compensation in the manner discussed above after giving due opportunity of hearing to the concerned parties.
(vii) Compliance Report shall be submitted by UPPCB and Joint Committee constituted above, as the case may be, before Registrar General of this Tribunal after expiry of the period mentioned above and if finds necessary, the matter may be placed before the Bench for further orders.

उपरोक्त आदेश के अनुपालन में मा0 राष्ट्रीय हरित अधिकरण द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रूपये 7,20,10,000/- (रू0 सात करोड़ बीस लाख दस हजार मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ के बैंक खाता सं0–701502010002104, IFSC Code- UBINO570150 में विलम्बतम् 03 माह के अन्दर जमा कराना सुनिश्चित करें तथा कृत कार्यवाही से राज्य बोर्ड को भी अवगत कराने का कष्ट करें।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

टी.सी 12 वीं, विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट–www.uppcb.com

TC. 12V Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या– 11/00832 /सी–4/ओ0ए0 नं0–773/2022/2024

दिनांक– 26-4-24

सेवा में,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
नई दिल्ली।

3285

जिलाधिकारी

विषय–मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 773/2022 राजेश पारीक बनाम स्टेट ऑफ यूपी एवं ओ0ए0 840/2022 संजय कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 24.04.2024 के अनुपालन के संबंध में।

01 MAY 2024

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 773/2022 राजेश पारीक बनाम स्टेट ऑफ यूपी एवं ओ0ए0 840/2022 संजय कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 24.04.2024 को पारित आदेश मा0 एन0जी0टी0 की वेबसाइट पर उपलब्ध है। उक्त पारित आदेश दिनांक 24.04.2024 के सुसंगत अंश निम्नवत् हैं–

".....386. In the light of the above discussions, OAs - I and II are partly allowed with the following directions:

(i) Agra Nagar Nigam is liable to pay environmental compensation of Rs. 58,39,20,000/- and shall deposit the same with UPPCB within 3 months from today.

(ii) Mathura-Vrindavan Nagar Nigam is liable to pay environmental compensation of Rs. 7,20,10,000/- and shall deposit the same with UPPCB within 3 months from today.

(vi) The amount of environmental compensation shall be used for remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan which shall be prepared jointly by a Joint Committee comprising of CPCB, UPPCB and concerned District Magistrates.

(vii) Compliance Report shall be submitted by UPPCB and Joint Committee constituted above, as the case may be, before Registrar General of this Tribunal after expiry of the period mentioned above and if finds necessary, the matter may be placed before the Bench for further orders.

मा0 एन0जी0टी0 द्वारा दिए गए उपरोक्त आदेशों के अनुपालन में आगरा, मथुरा–वृन्दावन क्षेत्र हेतु remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan बनाये जाने हेतु समिति में राज्य बोर्ड की ओर से क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड आगरा को सदस्य नामित किया जाता है तथा वर्तमान में डॉ0 विश्वनाथ शर्मा, वैज्ञानिक अधिकारी (मो0नं0–7839891805, ई–मेल–roagra@uppcb.in) क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड आगरा के पद पर कार्यरत हैं।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित–

1– जिलाधिकारी, आगरा।
2– जिलाधिकारी, मथुरा।
3– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा ।

सदस्य सचिव

टी.सी 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट–www.uppcb.com

TC. 12V Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web Site: www.uppcb.com

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
परियोजना कार्यालय, आगरा
PROJECT OFFICE, AGRA
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVT. OF INDIA

सत्यमेव जयते

cpcb

सं० परि०का०आ० / प्रशा० / NGT Agra 149 (ii)–15 /3\ दिनांक 16.05.2024

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा

विषय :– माननीय राष्ट्रीय हरित अधिकरण में आयोजित ओ.ए. 773 / 2022 राजेश पारीक बनाम स्टेट ऑफ यू.पी. एवं ओ.ए. 840 / 2022 संजय कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 24.04.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण में आयोजित ओ.ए. 773 / 2022 राजेश पारीक बनाम स्टेट ऑफ यू.पी. एवं ओ.ए. 840 / 2022 संजय कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा दिनांक 24.04.2024 को पारित आदेश माननीय एन.जी.टी. की वेबसाइट पर उपलब्ध एवं संलग्नानुसार है। उक्त पारित आदेश दिनांक 24.04.2024 के सुसंगत अंश निम्नवत् है–

"....386. In the light of the above discussions, OAs - I and II are partly allowed with the following directions:
(i) Agra Nagar Nigam is liable to pay environmental compensation of Rs.58,39,20,000/- and shall deposit the same with UPPCB within 3 months from today.
(ii) Mathura-Vrindavan Nagar Nigam is liable to pay environmental compensation of Rs.7,20,10,000/- and shall deposit the same with UPPCB within 3 months from today.
(vi) The amount of environmental compensation shall be used for remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan which shall be prepared jointly by a Joint Committee comprising of CPCB, UPPCB and concerned District Magistrates.
(vii) Compliance Report shall be submitted by UPPCB and Joint Committee constituted above, as the case may be, before Registrar General of this Tribunal after expiry of the period mentioned above and if finds necessary, the matter may be placed before the Bench for further orders.

मा0 एन.जी.टी. द्वारा दिये गये उपरोक्त आदेशों के अनुपालन में आगरा, मथुरा–वृन्दावन क्षेत्र हेतु remediation/rejuvenation/restoration of environment in the Agra, Mathua and Vreindavan region on the basis of a rejuvenation plan बनाये जाने हेतु समिति में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आगरा की ओर से श्री अंकुर तिवारी, वैज्ञानिक 'ई' एवं प्रभारी परियोजना कार्यालय, आगरा (मो.नं.–9319491133, ई–मेल: ankur.cpcb@nic.in) को सदस्य नामित किया जाता है।

कृपया आपके अवलोकन एवं अग्रेतर कार्यवाही हेतु प्रेषित है।

AEE 2

भवदीय

(अंकुर तिवारी)
प्रभारी अधिकारी

प्रतिलिपि :– सादर सूचनार्थ प्रेषित।

- जिलाधिकारी महोदय, आगरा
- जिलाधिकारी महोदय, मथुरा
- प्रभारी, WQM-I, के0प्र0नि0 बोर्ड, दिल्ली।
- क्षेत्रीय निदेशक, के.प्र.नि. बोर्ड, लखनऊ।

(प्रभारी अधिकारी)

परियोजना कार्यालय :
4, धौलपुर हाउस, एम.जी. रोड, आगरा - 282001
4, Dholpur House, M.G. Road, Agra - 282001
फैक्स : 0562-2421568, दूरभाष : 0562-4005877, 2421548
ई-मेल : E-mail : poagra.cpcb@nic.in

प्रधान कार्यालय / Head Office
'परिवेश भवन' पूर्वी अर्जुन नगर, शाहदरा, दिल्ली - 110032
'Parivesh Bhawan', East Arjun Nagar, Shahdara, Delhi-110032
EPABX / दूरभाष / Tel: +91-11-43102030, 22303717
फैक्स / Fax : 0091-11-22304948, 22307078
वेब साइट : www.cpcb.nic.in

कार्यालय नगर निगम मथुरा–वृन्दावन, मथुरा।

पत्रांक 1075 /वि०नि०/न0नि0म0वृ0,मथुरा/2024–25 दिनांक 28-5-24

अनुस्मारक–2

1. अधिशासी अभियन्ता
   निर्माण खण्ड उ0प्र0 जल निगम नगरीय
   मथुरा।
2. अधिशासी अभियन्ता
   यमुना प्रदूषण नियन्त्रण इकाई
   उ0प्र0 जल निगम, ग्रामीण आगरा।
3. महाप्रबन्धक (जल)
   नगर निगम मथुरा–वृन्दावन, मथुरा।

Most Imp/ NGT order

विषय – मा0 राष्टीय हरित अभिकरण में योजित ओ0ए0 सं0– 773/2022 राजेश पारीक बनाम स्टेट ऑफ यू0पी व अन्य में पारित आदेश दिनांक 24.04.2024 के अनुपालन के सम्बन्ध में।

कृपया उपर्युक्त विषयक इस कार्यालय के पत्र सं0 13 दिनांक 03.05.2024 एवं पत्रांक 61/एस0टी0/न0नि0म0वृ0मथुरा/2024–25 दिनांक 14.05.2024 की ओर आपका ध्यान आकर्षित करते हुये अवगत कराना है, कि नगर निगम मथुरा–वृन्दावन क्षेत्र में जनित होने वाले सीवरेज की मात्रा का पूर्ण शोधन न होने, शाधित उत्प्रवाह का पूर्ण उपयोग न होने एवं मा0 एन0जी0टी0 द्वारा शोधित उत्प्रवाह के सम्बन्ध में निर्गत संशोधित मानको (BOD/SS/TN<10mg/L,Dissolved P< 2mg/L Faecal Coliforms < 230 MPN/100mL) का अनुपालन न किये जाने के क्रम में मा0 राष्ट्रीय हरित अभिकरण में योजित ओ0ए0 सं0–773/2022 राजेश पारीक बनाम स्टेट ऑफ यू0पी व अन्य में नेशनल ग्रीन ट्रिवनल नई दिल्ली ने अपने पारित आदेश दिनांक 24.04.2024 के द्वारा नगर निगम मथुरा–वृन्दावन पर रू0 7,20,10,000/– की पर्यावरीय क्षतिपूर्ति अधिरोपित की गयी है। जो 03 माह में जमा करायी जानी है। जिसका विवरण निम्नवत् है–

Computation of Environmental Compensation in respect to Mathura:

Mathura, it is admitted case that the total discharge from 23 drains at Mathura is 68.55 MLD i.e., 68550000 litres. 04 STPs are said to be functional as per UPPCB's Report dated 09.12.2022 i.e.

Sl. NO.	Details of STP	Capacity/Quantity
1	Laxmi Nagar, Mathura	16.0 MLD
2	Laxmi Nagar, Mathura	14.5 MLD
3	STP, Masani	30 MLD
4	STP, Masani	6.8 MLD

AEE

344. Taking from the above Report, it is evident that there is gap of 1.25 MLD i.e., 1250000 litres in the installed capacity of STPs and the total discharge of sewage by all 23 drains at Mathura. Therefore, computation of environmental compensation in respect to 1.25 MLD quantity of polluted sewage being discharged in River Yamuna can be made at the 184 first instance.

345. However, as per CPCB Report dated 04.10.2023, STP of the capacity of 6.8 MLD at Masani was non-operational, therefore, the quantity of 6.8 MLD i.e., 6800000 litres also have to be added to the gap and the total gap would come to 8.05 MLD (1.25 MLD + 6.8 MLD) i.e., 8050000 litres.

346. Coming to the number of days, we find, for the purpose of OA-II, that the cognizance of OA was taken by Tribunal for the first time on 19.10.2022 but for the present case, we take number of days from the date when pursuant to Tribunal's order dated 19.10.2022, first inspection was made by Joint Committee at the site on 24.11.2022. Thus, we find it appropriate to calculate environmental compensation from 24.11.2022 to 07.12.2023 (both inclusive) i.e., 379 days for the gap, which comes as under: 8050000 litres × 379 days × 1 Paisa per litre = Rs.3,05,09,500/-.

347. In respect of subsequent period of violations, UPPCB shall make computation of environmental compensation on the formula as stated above after giving due opportunity of hearing to the concerned violators/proponents and, thereafter, take appropriate action for recovery of environmental compensation so computed.

348. With respect to Vrindavan, it is said that there are total 13 drains which carry 10.95 MLD sewage. There are 02 STPs i.e., (i) Pagal Baba, Vrindavan (4.0 MLD) and (ii) Maant road, Vrindavan (8.0 MLD). Therefore, installed capacity of 02 STPs operational at Vrindavan is more than the quantity of sewage generation, hence no gap is there. 185

349. Then comes another aspect. With regard to the compliance of treated water of STPs with the parameters, Joint Committee Report dated 09.12.2022 shows that STP at Pagal Baba, Vrindavan with the capacity of 4 MLD is not meeting prescribed standards in respect of Faecal Coliform. Further, annexures 1 and 2 to UPPCB Report dated 10/11.08.2023 shows that STPs are not meeting parameters of the treated water as per Nitin Shankar Deshpande vs. Union of India & Others (supra). In this view of the matter, the entire treated water being discharged by 02 STPs has to be taken into account for the purpose of computation of environmental compensation.

350. Hence, e nvironmental compensation will come for 10.95 MLD i.e., 10950000 litres as under: 10950000 litres × 379 days × 1 paisa per litre = Rs.4,15,00,500/-.

351. The total environmental compensation for Mathura and Vrindavan payable by Mathura-Vrindavan Nagar Nigam comes to Rs.7,20,10,000/- (Rs.3,05,09,500 + Rs.4,15,00,500).

अतः उक्त के परिपेक्ष्य में आज दिनांक तक आपके विभाग द्वारा पत्र के क्रम में कोई भी प्रतिउत्तर नगर निगम मथुरा–वृन्दावन मथुरा को उपलब्ध नही कराया गया है। ऐसा प्रतीत होता है, कि आप द्वारा प्रकरण के निस्तारण में कोई रूचि नही ली जा रही है। मा0 राष्ट्रीय अधिकरण द्वारा पारित आदेश दिनांक 24.04.2024 का गहन अध्ययन कर अपनी सुस्पष्ट तथ्यपरक आख्या सुसंगत अभिलेखों के साथ प्रस्तुत करने के साथ ही अधिरोपित की गयी पर्यावरीय क्षतिपूर्ति के सम्बन्ध में उत्तरदायित्व निर्धारित करते हुये यथोचित अग्रिम कार्यवाही किया जाना सुनिश्चित करें। अन्यथा की स्थिति में मा0 राष्ट्रीय अधिकरण द्वारा कोई प्रतिकूल आदेश नगर निगम मथुरा–वृन्दावन के विरूद्व पारित किये जाते है, तो आप स्वंय जिम्मेदार होगें।

(शशांक चौधरी)
नगर आयुक्त
नगर निगम मथुरा–वृन्दावन, मथुरा।

प्रतिलिपि :–

1. प्रमुख सचिव महोदय, नगर विकास विभाग उ0प्र0 शासन लखनऊ।
2. प्रबन्ध निदेशक उ0प्र0 जल निगम 6 राणा प्रताप मार्ग हजरतगंज (नगरीय/देहात) लखनऊ।
3. सदस्य सचिव उ0प्र0 प्रदूषण नियन्त्रण बोर्ड टी.सी. 12बी, विभूति खण्ड गोमती नगर लखनऊ को उनके पत्र दिनांक 26.04.2024 के क्रम में सूचनार्थ।
4. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियन्त्रण बोर्ड मथुरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

नगर आयुक्त
नगर निगम मथुरा–वृन्दावन, मथुरा।